

ITEM NO.801

COURT NO.1

SECTION II-C

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

**CRIMINAL APPEAL Diary No.1960/2024**

(Arising out of impugned final judgment and order dated 09-01-2024 in CONT.CAS.(CRL) No.4/2022 passed by the High Court of Delhi at New Delhi)

VIRENDRA SINGH

Petitioner(s)

VERSUS

THE HIGH COURT OF DELHI

Respondent(s)

Date : 12-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Ms. Vibha Datta Makhija, Sr. Adv. (Mentioned by)  
Mr. Raj Kishor Choudhary, Adv.

For Respondent(s)

**UPON hearing the counsel the Court made the following**  
**O R D E R**

- 1 The criminal appeal has been taken on Board on being mentioned for urgent orders.

- 2 By an order dated 9 January 2024, the Division Bench of the High Court of Delhi held the petitioner to be guilty of criminal contempt and sentenced him to suffer six months' imprisonment together with a fine of Rs 2,000 and, in default, to simple imprisonment of seven days.
- 3 The order of the High Court ensued after the petitioner made wanton and unsubstantiated allegations across the board against the Judges of the trial court and of the High Court. The Division Bench observed that it had furnished an opportunity to the petitioner to tender an apology in respect of the contemptuous allegations made by him in the criminal appeal, but he replied in negative and stated that he stood by the allegations which he made "either against the learned Judges of this Court or against the Judges of the district court and the judiciary as such".
- 4 Ms Vibha Datta Makhija, senior counsel appearing on behalf of the petitioner submits that the petitioner has on due reflection and after a conversation with his spouse realized the impropriety of his conduct and he is ready and willing to tender an unconditional apology.
- 5 Before we can consider the request of the petitioner, we permit the petitioner, if he is so inclined, to file an unconditional apology on affidavit individually before the Judges of the High Court and of the district judiciary against whom he had made the allegations.

- 6 We are passing the above direction on the submission of the senior counsel for the petitioner that the petitioner is ready and willing to do so. We furnish an opportunity to the petitioner to complete this exercise by 2 pm on 16 January 2024.
- 7 The police authorities shall arrange for the petitioner to be produced in-person before each of the Judges before whom an apology has to be filed in pursuance of this order in compliance with the above directions.
- 8 The proceedings shall be listed before this Court at 3 pm on 16 January 2024.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)**  
**Assistant Registrar**